

शिक्षा मंत्री (श्री मु० क० चागला) :

(क) त्रिभाषा फार्मूला को अमल में लाए जाने पर बराबर विचार हो रहा है। राज्य के मुख्य मंत्रियों तथा केन्द्रीय मंत्रियों की बैठक फरवरी, 1965 में हुई थी, जिसने त्रिभाषा फार्मूला के कार्य पर फिर से विचार किया और निर्णय किया कि इसे पूरी तरह से और प्रभावकारी ढंग से अमल में लाया जाना चाहिए। यह निर्णय भारत सरकार न राज्य सरकारों को भेज दिया है।

(ख) राज्यों ने साधारण तौर पर फार्मूला स्वीकार कर लिया है और स्थानीय परिस्थितियों के अनुसार कुछ संशोधन तथा व्याख्याओं के साथ इसे प्रारम्भ कर दिया है।

Redress of Public Grievances

- *76. { Dr. L. M. Slaghvi;
Shri Sarjoo Pandey;
Shri Laxmi Dass;
Shrimati Ramdulari Sinha:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 666 on the 31st March, 1965 and state:

(a) whether Government have taken any decision regarding bringing into existence any machinery for the redress of public grievances analogous to the institution of Scandinavian Ombudsman;

(b) if so, the details thereof; and

(c) if the answer to part (a) be in the negative, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) A Committee of the Special Consultative Group of M.P.s, under the chairmanship of the Minister in the Ministry of Home Affairs is examining the question of a machinery for the redress of citizens' grievances at the Centre. The feasibility of an Ombudsman type institution for this country is being gone into in that connection, along with the related question of rationalising and extending the system of administrative tribunals.

(b) and (c). Do not arise.

Integration of Aligarh University Students

*77. **Shrimati Renu Chakravarty:** Will the Minister of Education be pleased to state:

(a) the steps being taken to bring about a cultural and emotional integration of Muslim and Hindu students residing in the University hostels in Aligarh University;

(b) the efforts being made to curb the activities of communal reactionary organisations among the students, teachers, provosts, proctors, wardens of this University and to promote a healthy secular outlook among them; and

(c) the steps being taken to cut down to a minimum the period when the constitution of the University will be in abeyance?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Consequent upon the promulgation of the Aligarh Muslim University (Amendment) Ordinance, 1965, the Executive Council of the University has been reconstituted with effect from 7th June, 1965. The new Executive Council is expected to go into the various problems facing the University and to take necessary steps to bring about cultural and emotional integration as well as the eradication of communal and reactionary elements in the University.

(c) A Bill in replacement of the Aligarh Muslim University (Amendment) Ordinance, 1965 has already been introduced in the Parliament. Long-term legislation will be brought forward as soon as possible, after the Banaras Hindu University (Amendment) Bill is passed by the Parliament.

Aligarh Muslim University

- { Shri R. S. Pandey;
Shri Bibhuti Mishra;
Shri K. N. Tiwary;
Shri N. P. Yadav;
*78. { Shri P. R. Chakraverti:

Shri P. C. Borooah:
Shri Hem Barua:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:
Shri Surendra Pal Singh:
Shri S. M. Banerjee:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri Harish Chandra Mathur:
Shri Hukam Chand
Kachhavaia:
Shri Bade:
Shri Brij Raj Singh:
Shri Mohammed Koya:
Shri Krishnapal Singh:
Shrimati Jyotsna Chanda:
Shri Onkar Lal Berwa:
Shri Raghunath Singh:
Shri P. R. Patel:
Shri Parashar:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of Education be pleased to state:

(a) whether Government have settled the affairs of the Aligarh University and normal functioning of the Institution has since been resumed; and

(b) whether any changes have been made in the administrative set-up of the University?

The Minister of Education (Shri M. C. Chagla): (a) and (b). After carefully considering the various factors which culminated in the disturbances that took place in the campus of the Aligarh Muslim University on the 25th April, 1965, the Government came to the conclusion that immediate measures to bring about normalcy in the University were necessary. Accordingly, the Aligarh Muslim University (Amendment) Ordinance, 1965 was promulgated on the 20th May, 1965.

The Executive Council of the University has been reconstituted with effect from the 7th June, 1965 in terms

of the Ordinance and the Court is also being reconstituted soon.

The University has reopened with the first batch of students commencing work on the 16th August, 1965. Students of the various classes will start work according to a phased programme over the period 16th August, 1965 to 1st September, 1965.

New Set-up for Delhi

Shri Warrior:
Shri Prabhat Kar:
Shri S. M. Banerjee:
Shri Hem Raj:
Shri Naval Prabhakar:
Shri Surendra Pal Singh:
Shri P. C. Borooah:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri R. S. Pandey:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Kachhavaia:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shrimati Tarkeshwari Sinha:
Shri Vishwa Nath Pandey:
Shri P. R. Chakraverti:
Shri Mohammed Koya:
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri R. Barua:
Shri Laxmi Dass:

*79.

Will the Minister of Home Affairs be pleased to state:

(a) whether any final decision has been taken regarding the future political set-up of Delhi; and

(b) if so, the nature thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4539/65].